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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

Review Application No.69 of 1989. in O.A. 1373/1988.

Dated: 4th July, 1989.

Shri Jai Kishan Applicant.

V/s.

Union of India & Anr. Respondents.

This is a Review Application against judgement dated 5.5.1989 given in O.A. 1373/88 rejecting the application.

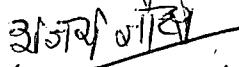
The grounds for seeking the review are that this Tribunal was mislead by the Respondents as the real Service Book was not produced and the Service Record produced was the one prepared by the local office at Ghaziabad and was not a valid proof of age. Signatures of the employee were not obtained every 5 years on the SR. The personal file containing the School Certificate was not produced by the respondents. His affidavit given at the time of appointment was also not produced; so there has been grave error apparent on the face of record. The applicant has further cited some rulings on which he relies. Another ground taken is that certain documents produced before the Tribunal were not shown to the applicant, so justice has suffered. Also the application was within limitation because the cause of action arose in 1988, otherwise the application should not have been admitted. No rule has been mentioned by the respondents to support their view that a person beyond 25 years of age is not appointed.

After hearing the counsel for the parties and perusing the original service record and the personal file and noting the facts that there was no overwriting and that the applicant was also not able to provide any other documentary support to his contentions and that the limitation did have some force, the application was rejected.

The arguments putforward now are nothing new. All these facts were brought out at the time when the case was

heard. By a review the complete reappraisal of facts and arguments advanced cannot be sought. I do not find that there has been any error apparent on the face of record. The grounds now taken had already been considered. A review cannot be sought to seek a revision of an order. The proper course for that will be an appeal before the proper forum.

In the above view, I reject this application.


(AJAY JOHN)
MEMBER
4.7.89.